

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.2
C.P.(IB)/165(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

S.N Global Minerals LLP
V/s
Aksa Paper Mills Pvt. Ltd

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Pragati Bansal, Advocate
For the Respondent :

ORDER

Learned Counsel for the applicant seeks a one week time to place on record the account statement and bank certificate to establish that no payment qua the raised invoices received.

Re-list on 11.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)